

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
WEDNESDAY, THE FIFTH DAY OF JULY
TWO THOUSAND AND TWENTY THREE

:PRESENT:

THE HON'BLE SRI JUSTICE B.VIJAYSEN REDDY
WRIT PETITION NO: 11104 OF 2023

Between:

1. Jagarla Ganga Narsaiah, S/o. Ramanjam,
2. Gaddam Gangadhar, S/o. Gangaram,
3. Eerla Dayanand, S/o. Ashanna,
4. Bondla Rajesh, S/o. Purushottam,
5. Gaddam Bhaskar, S/o. Gangaram,

Petitioners

AND

1. The State of Telangana, Rep. by its Principal Secretary to Govt, Revenue Department, Secretariat, Hyderabad.
2. The District Collector, Integrated District Office Complex, Nizamabad, Nizamabad District.
3. The Revenue Division Officer, Armur, Nizamabad District - 503224.
4. The Tahsildar, Velpur Mandal, Nizamabad District.
5. The Station House Officer, P.S. Morthad, Nizamabad District.
6. The Commissioner of Police, O/o. Police Commissionerate, Nizamabad.
7. The State of Telangana, Rep. by its Principal Secretary to Government, Home Department, Secretariat, Hyderabad.
8. The Village Development Committee, Ramannapet Village, Velpur Mandal, Nizamabad District, Represented by its Chairman, Peerla Suresh Kumar.
9. Peerla Suresh Kumar, S/o. Devanna, R/o.H.No.2-10, Ramannapet, Velpur, Nizamabad - 503225
10. Karrolla Narsaiah, S/o. Nadipi Narsaiah, R/o.H.No.2-4, Ramannapet, Velpur, Nizamabad - 503225
11. Jaagirapu Krishna, S/o. Yellaiah, R/o. H.No. 2-29, Ramannapet, Velpur, Nizamabad - 503225
12. Jaagirapu Shoban, S/o. Chinna Gangaram, R/o.H.No.1-94, Ramannapet, Velpur, Nizamabad - 503225
13. Nagula Shekhar, S/o. Dharmanandan, R/o.H.No.3-12, Ramannapet, Velpur, Nizamabad - 503225
14. Porumalla Rajender, S/o. Narsa Goud, R/o.H.No.6-3, Ramannapet, Velpur, Nizamabad - 503225
15. Eluka Suresh Goud, S/o. Murali Goud, R/o.H.No.6-9, Ramannapet, Velpur, Nizamabad - 503225
16. Sangem Balakishan, S/o Rajanna, Age. 45 years, R/o.H.No.6-9/1, Ramannapet, Velpur, Nizamabad - 503225

Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order, or Direction, more particularly one in the nature of WRIT OF MANDAMUS declaring the inaction of respondents No. 2 to 6 with regard to non-implementing provisions of the Prevention of Social Disabilities Act (21 of 1957) against the